

**Jammu and Kashmir
Pollution Control Committee**
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 969/25/1538

Date:- 11-11-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 29.08.2025 passed in OA No. 969/ 2024, titled "Rakesh Kumar Choudhary V/s Union Territory of Jammu & Kashmir & Ors"

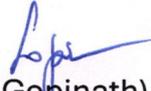
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 29.08.2025 passed in OA No. 969/ 2024, titled "Rakesh Kumar Choudhary V/s Union Territory of Jammu & Kashmir & Ors"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gobinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 969 of 2024

IN THE MATTER OF

“Rakesh Kumar Choudhary V/s Union
Territory of Jammu & Kashmir & Ors”.

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 29.08.2025 passed in OA No. 969/ 2024, titled “Rakesh Kumar Choudhary V/s Union Territory of Jammu & Kashmir & Ors”.

Background:

That the Hon'ble National Green Tribunal vide order dated 29-08-2025 in OA No. 969 of 2024 directed as follows: -

“Report dated 28.08.2025 has been filed by J&K, PCC.

Learned Counsel for respondent no.1-MoEF&CC, Learned Counsel for respondent no.3-J&KPCC and Member Secretary, J&KPCC seek time for filing of additional responses.”

Status Report:

In compliance of order issued on 29-08-2025 in OA No. 969 of 2024 by the Hon'ble National Green Tribunal, the status report has been submitted to Hon'ble NGT vide No. JKPCC/NGT/OA-969/1379; dated: 25.10.2025 Further, the **additional report** of the J&K Pollution Control Committee is as follows:

1. That Deputy Commissioner Jammu was requested to ensure implementation of the Closure order issued by J&K PCC against M/s Shivalaya Construction Company Pvt. Ltd. vide this office No.

JKPCC/Sc./O.A-969-2024/25/1360; dated: 17.10.2025 **(Copy enclosed as Annexure 1).**

2. That Tehsildar Mandal was directed by Additional District Magistrate Jammu vide his office No. DMJ/LO/25-26/1955-56; dated: 25.10.2025 **(Copy enclosed as Annexure 2)** to close down the M/s Shivalaya Construction Company Pvt. Ltd with immediate effect.
3. That it has been reported by M/s Shivalaya Construction Company Pvt. Ltd. vide No. SCCPL/2025-26/JAMMU1765/1655; dated: 25.10.2025 **(Copy enclosed as Annexure 3)**. The project proponent affirmed that following corrective measures have been undertaken
 - a) All damages to the conveyor covering within the unit has been rectified.
 - b) Waste water is being properly treated and recycled.
 - c) Plantation is being restored and maintained.
4. That further request has been made by NHAI vide No. NHAI/RO-Jammu/2025/Pkg-XVI/11040/D-K/429; dated: 01.11.2025 **(Copy enclosed as Annexure 4)** wherein it has been submitted that the Closure order has resulted in complete shutdown of casting operations at casting yard 6 which is critical to the successful implementation of the subject project being executed under the Bharatmala Pariyojana. Further, it has been submitted that this package of the express way has National significance and forms a key section of the prestigious Delhi-Amritsar-Katra Green field Corridor which is regularly monitored at the highest levels including the PMG/PRAGATI Platform, Hon'ble CM and worthy Chief Secretary of the UT of J&K. As such, temporary permission has been requested to avoid further disruptions to the project timelines.
5. That the request made by NHAI as above was considered and closure order No. 174 JKPCC of 2025; dated: 30.08.2025 issued against the



Stone crusher of M/s Shivalaya Construction Company Pvt. Ltd, located at village Chak Daulat, Tehsil Mandal District Jammu has been kept in abeyance to the extent it applies to electricity connection vide this office order No. 433/JKPCC of 2025; dated: 03.11.2025 (**Copy enclosed as Annexure 5**) subject to following conditions:

- a) The project proponent shall not operate the stone crusher during the abeyance period without obtaining a valid consent from the Jammu and Kashmir Pollution Control Committee.
- b) The project proponent shall also ensure rectification of deficiencies with regard to Pollution control Devices/Pollution Control Measures as required and report compliance within two weeks.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Deputy Commissioner,
Jammu.**

No.: JKPCC/Sc./OA- 969-2024/25/1360

Date: 17-10-2025

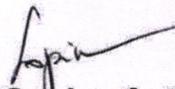
**Sub: Closure of M/s Shivalaya Construction Company Pvt. Ltd. Located at
Village Chak Daulat, Tehsil Mandal, District Jammu.**

Sir,

Please refer to the subject cited above. In this connection, I am to convey that closure order was issued against M/s Shivalaya Construction Company Pvt. Ltd. Vide this office No. JKPCC/LSJ/SC-Jammu(North)/2025/1945-1954; dated: 30.08.2025 (Copy enclosed). The matter is sub-judice and is being heard by Hon'ble NGT.

As per the latest field report submitted by Divisional Officer Jammu North (Copy enclosed), the closure order has not been implemented yet. It is therefore, requested that the closure order may be got implemented with immediate effect in compliance to Hon'ble NGT directions dated 11.12.2024 (Copy enclosed).

Yours faithfully,


Dr. R. Gopinath, IFS
Member Secretary

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Subject: Closure of M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, -District Jammu

Order No. : 174 JK PCC of 2025
Dated : 30 /08/2025

Whereas, earlier Consent to Operate (Fresh) was issued to **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, -District Jammu** vide Consent Order No. PCC/digital/24043887554 of 2024 dated 16-01-2024, which was valid upto **January, 2025**, and thereafter, unit holder failed to renew the consent from J&K Pollution Control Committee, as warranted under Section 25/26 and of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, Stone Crusher and Hot/Wet Mixing Plants are classified as "**Orange category**" activity and obtaining the prior consent from the J&K Pollution Control Committee is mandatory of such units, alongwith adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas Hon'ble National Green Tribunal in its order dated 07-11-2024 in O.A. No. 969/2024 titled Rakesh Kumar Choudhary Versus Union Territory of Jammu and Kashmir & Ors directed to take legal action against **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, -District Jammu** as the project proponent is violating the conditions of the consent issued by the J&K Pollution Control Committee; and

Whereas, **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, -District Jammu**, is operating in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 without valid consent from the Jammu & Kashmir Pollution Control Committee; and

Whereas, the Divisional Officer, Pollution Control Committee, Jammu (North) conducted fresh inspection of the stone crusher, reported that the unit holder has applied for consent to operate (Renewal) vide application No. 5242461, which was refused to the project proponent on the following grounds vide letter No. JKPC/T/C/25/5242461 of 2025 dated 14-07-2025 ;

- (i) Pollution Control Devices/Pollution Control Measures are not properly maintained in the unit.
- (ii) Damaged conveyor covering is lying within the premises in the unit.
- (iii) Waste water is not being properly recycled.
- (iv) Plantations in and around the unit is deficient.

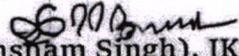
Whereas, **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, -District Jammu** after refusal of consent.

20/8/2025

Now therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

- i. Deputy Commissioner/ District Magistrate, Jammu shall close down the stone crusher under the name and style of **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, District Jammu** immediately.
- ii. Director, Department of Industries and Commerce, Jammu shall **de-register stone crusher, if registered.**
- iii. Executive Engineer, (JPDCL) Electric Division, Jammu shall disconnect the electric supply to **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, District Jammu.**
- iv. Executive Engineer, Jal Shakti Department, Division Jammu shall disconnect the water supply to **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, District Jammu.**
- v. Prop. **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, District Jammu** is directed to cease the operation of the stone crusher, forthwith.

Issued with the Approval of Competent Authority.


(Ghansham Singh), JKAS
Member Secretary
J&K PCC

30.8.25

No:- JK PCC/LSJ/SC-Jammu(North)/ 2025/1945-1954

Dated:- 30/08/2025

Copy to the:-

- i. Deputy Commissioner/ District Magistrate, Jammu for information and necessary action.
- ii. Director, Department of Industries and Commerce, Jammu for information and necessary action.
- iii. Regional Director, PCC, Jammu for information and follow up action within a fortnight.
- iv. Chief Engineer, Jammu Power Distribution Corporation Ltd. (JPDCL), Canal Road, Jammu for information and necessary action.
- v. Chief Engineer, Jal Shakti Department, Jammu for information and necessary action.
- vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
- vii. Executive Engineer, Jal Shakti Department, Division Jammu for information and necessary action.
- viii. Divisional Officer, PCC, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
- ix. I/c web site Pollution Control Committee Jammu for uploading the closure order.
- x. Prop. **M/s Shivaliya Construction Company Pvt. Ltd. located at Village Chak Daulat, Tehsil Mandal, District Jammu** for compliance.

GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE, JAMMU

कार्यालय जिला मजिस्ट्रेट, जम्मू
Wazarat Road Jammu-180001 (J&K)
वज़ारत रोड, जम्मू -१८०००१ (जम्मू एवं कश्मीर)

**Tehsildar,
Mandal.**

No: DMJ/LO/25-26/1955-56

Dated: 25.10.2025

Sub: Closure of M/s Shivaliya Contruction Company Pvt. Ltd. located at village Chak Daulat, Tehsil Mandal.

Sir,

Please find enclosed herewith a copy of an Order No. 174 JK PCC of 2025 dated 30.08.2025 issued under endorsement No. JK PCC/LSJ/SC-Jammu Noth/2025/1945-1954 dated 30.08.2025 received from the Member Secretary, JK PCC, Jammu regarding the subject captioned above.

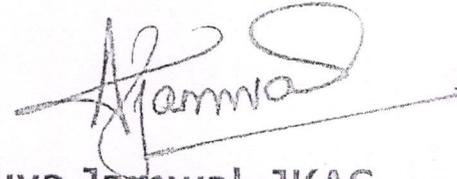
In this connection, please close down M/s Shivaliya Contruction Company Pvt. Ltd. located at village Chak Daulat, Tehsil Mandal immediately and submit a compliance report in this regard.

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M.S
B

Yours Sincerely,



Ansuya Jamwal, JKAS
Addl. District Magistrate
Jammu

Copy to the:-

1. Member Secretary, JK PCC, Jammu for information.

Regd. Office : Plot No. 137, Avtar Enclave,
Paschim Vihar, New Delhi-63
CIN : U45201DL1997PTC091051
E-mail : info@sccgroup.co.in
shivalayaco@yahoo.com
Website : www.sccgroup.co.in
Tel : 011-47074280, 45088679

SHIVALAYA
CONSTRUCTION CO. PVT. LTD.

SCCPL/2025-26/JAMMU1765/1655

Date: - 25.10.2025

To,

The Member Secretary,

Jammu & Kashmir Pollution Control Committee

Jammu

Subject: - Development of Jakh (Vijaypur)-Kunjwani section of NH-44 to Six lane Expressway standards as part of Delhi-Amritsar-Katra Expressway (Design km 503+200 to Km 515+000) including development of Kunjwani to 4th Tawi bridge section of NH-144A to four-lane NH standards (Ch.0+000 to 7+385 of NH-144A; spur connectivity to jammu Airport) on Hybrid Annuity Mode under Bharatmala pariyojana in the UT of Jammu & Kashmir (Phase-II- Package-XVI) - **Renewal of Consent to Operate for M/s Shivalaya Construction Ltd., Village Chak Daulat, Tehsil Mandal, District**

Jammu-reg.

Ref- Order no. JK PCC/LSJ/SC-Jammu (North)/2025/1945-1954, Dated: 30.08.2025.

Dear Sir,

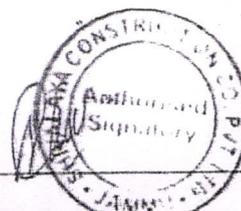
This is in reference to your order dated 30.08.2025, which was received by us on 25.10.2025. We respectfully request that the delay in receipt be kindly considered while evaluating our compliance timeline.

We would also like to bring to your kind attention that on 26.08.2025, our casting yard located at Daulat Chak, Tehsil Mandal, Jammu, was severely affected due to a flood event. This unforeseen natural calamity significantly impacted our operations and contributed to delays in certain compliance measures.

Furthermore, the scheduled completion date of our project has been extended up to 20.06.2025. In view of the above, we humbly request your approval and consent for the revised timeline and associated compliance activities.

We wish to affirm that the following corrective measures have already been undertaken and will remain in place for your verification during the next inspection:

- All damages to the conveyor covering within the unit have been rectified.
- Wastewater is now being properly treated and recycled.
- The plantation, which was damaged during the flood on 26.08.2025, is currently being restored and maintained.



We would like to emphasize that any further delay in approvals may adversely affect the progress of the project. It is pertinent to mention that the subject project forms a part of the prestigious Delhi-Amritsar-Katra Expressway, the foundation stone of which was laid by the Hon'ble Prime Minister. The project is under continuous monitoring through the PMG/PRAGATI platform.

We remain committed to full compliance and seek your kind cooperation and approval to facilitate timely execution of this nationally significant infrastructure project

Thank you & assuring you of our best service at all times.

For Shivalaya Construction Co. Pvt. Ltd.

Authorized Signatory

- Copy to:-
1. Divisional Commissioner-Jammu (For your kind Information & necessary action in interest of Project Completion)
 2. Deputy Commissioner-Jammu (For your kind Information & necessary action in interest of Project Completion)
 3. Regional officer NHAI- Jammu (For your kind Information & necessary action in interest of Project Completion)
 4. The Project Director-NHAI PIU Jammu. (For your kind Information & necessary action in interest of Project Completion)
 5. Director, Department of industries and commerce, Jammu (For your kind Information & necessary action in interest of Project Completion)
 6. Regional Director, PCC, Jammu (For your kind Information & necessary action in interest of Project Completion)
 7. Chief Engineer, Jammu Power Distribution Corporation Ltd. (JPDCL), Canal Road, Jammu (For your kind Information & necessary action in interest of Project Completion)
 8. Executive Engineer, (JPDCL) Electric Division Jammu (For your kind Information & necessary action in interest of Project Completion)
 9. Executive Engineer, Jal Shakti Dept. Division Jammu (For your kind Information & necessary action in interest of Project Completion)
 10. Divisional officer, PCC, Jammu (North) (For your kind Information & necessary action in interest of Project Completion)
 11. Theme Engineering Services-Jammu (For your kind Information & necessary action in interest of Project Completion)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Government of India)

श्रेणीय कार्यालय - 315/1, प्रथम तल, छन्नी हिम्मत, जम्मू-180015 जम्मू एवं कश्मीर

Regional Office - 315/1, 1st Floor, Channi Himmat, Jammu-180015, Jammu & Kashmir

टेलीफैक्स (Telefax): 0191-2467505 | ई-मेल (E-mail): rojammu@nhai.org | वेबसाइट (Website): www.nhai.org



NHAI/RO-Jammu/2025/Pkg-XVI/11040/D-K/ 429

Dt. 01.11.2025

The Chairman,

Jammu & Kashmir Pollution Control Committee

Jammu

Sub: Development of Jakh (Vijaypur)-Kunjwani Section of NH-44 to Six Lane Expressway standards as part of Delhi Amritsar Katra Expressway (Design Km 503+200 to Km 515+000) including development of Kunjwani to 4th Tawi Bridge Section of NH-144A to four lane NH standards (Ch 0+000 to 7+385 of NH-144A; spur connectivity to Jammu Airport) on Hybrid Annuity Mode under Bharatmala Pariyojna in the UT of Jammu and Kashmir (Phase-II-Package-XVI)-**Request for withdrawal of closure order and renewal of Consent to Operate for stone crusher of M/s Shivalaya Construction Co. Pvt. Ltd.-Reg.**

Ref:

1. Closure Order No. JK PCC/LSJ/SC-Jammu (North)/2025/1945-1954, dated 30.08.2025.
2. ADC Jammu Order No. DMJ/LO/2526/1955-56 dated 25.10.2025.
3. Concessionaire's representation vide letter No. SCCPL/2025-26/JAMMU1765/1655 dated 25.10.2025.
4. Concessionaire letter No. SCCPL/2025-26/DAK1765/2460 dated 31.10.2025.

Sir,

This is in reference to the closure order issued by your office vide letter cited at Ref (1) above against the stone crusher unit of M/s Shivalaya Construction Co. Pvt. Ltd., located at Village Chak Daulat, Tehsil Mandal, District Jammu on 30.08.2025. The said order has resulted in a complete shutdown of casting operations at Casting Yard-06, which is critical to the successful implementation of the subject project being executed under the Bharatmala Pariyojana.

2. In this regard, it is to be submitted that the concessionaire had applied for renewal of Consent to Operate (CTO) on 13.01.2025 (online ref. no. 5242461). After compliance of observations raised by the department, the renewal application was resubmitted on 21.09.2025 (online ref. no. 5826771). However, the order for closure was received by the contractor only on 25.10.2025 and the implementation of the closure was subsequently enforced by local authorities, including disconnection of the electrical supply.

3. The scheduled completion date of the project originally 31.03.2026, has already been formally extended to 20.06.2026 on account of various site constraints and force majeure events and unforeseen interruptions may further extend the timeline of the project. This package of the expressway has national significance and forms a key section of the prestigious Delhi-Amritsar-Katra greenfield corridor, which is regularly monitored at the highest levels including the PMG/PRAGATI platform, Hon'ble CM and worthy Chief Secretary, UT of J&K.

Despite prior communication, all the electrical connections at Casting Yard-06 was disconnected by the Electrical Department from main 11KV trunk Line despite crusher's electric connection only. Upon inquiry, it was revealed that the disconnection was carried out under instructions from the Tehsildar, Mandal. This has led to a complete halt in casting operations at Yard-06, further affecting project timelines so all the works related to Delhi-Amritsar-Katra Expressway (Pkg-16) is in totally halt position because this is the main casting yard of this project.

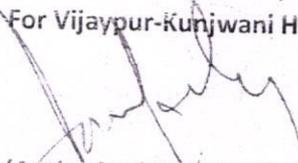
We would like to emphasize that any further delay in approvals may adversely impact the progress of this nationally significant infrastructure project, which forms part of the prestigious Delhi-Amritsar-Katra Expressway. The foundation stone of the project was laid by the Hon'ble Prime Minister, and it is under continuous monitoring through the PMG/PRAGATI platform.

Meanwhile, we reaffirm our commitment to completing all compliance-related works as per the observations mentioned in the closure order within the shortest possible time. In light of this, we once again earnestly request that temporary permission be granted to resume operations at Casting Yard-06, to avoid further disruption to project timelines and ensure continuity of critical works.

This is for your information and further necessary action please.

Thanking you and always assuring you of our best services.

For Vijaypur-Kunjwani Highways Private Limited


(Authorized Signatory)

Encl: As above.

Copy to: -

1. Divisional Commissioner, Jammu- for your kind information and required necessary action in interest of Project Completion please.
2. Deputy Commissioner, Jammu- for your kind information and required necessary action in interest of Project Completion please.
3. The Member Secretary, Jammu & Kashmir Pollution Control Committee Jammu. - for your kind information and required necessary action in interest of Project Completion please.
4. Regional Officer-NHAI J&K- for your kind information and required necessary action in interest of Project Completion please.
5. The Project Director, Project Implementation Unit, National Highway Authority of India (NHAI), House No. 315, Sec-1, 2nd floor, Channi Himmat, Jammu, 180015 (J & K) - for your kind information and required necessary action in interest of Project Completion please.
6. Divisional Officer, PCC Jammu North for your kind information and required necessary action in interest of Project Completion please.
7. Theme Engineering services, Jammu - for your kind information and required necessary action in interest of Project Completion please.

**Jammu and Kashmir Pollution
Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



208

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Annex-5

Subject: Abeyance of Closure order No. 174 JKPC of 2025 dated 30-08-2025 against M/s Shivalaya Construction Company Pvt. Ltd, located at Village Chak Daulat, Tehsil Mandal District Jammu.

ORDER No: 433 JKPC of 2025
DATED : 03 /11/2025

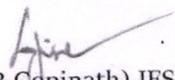
Whereas, closure of M/s Shivalaya Construction Company Pvt. Ltd, located at Village Chak Daulat, Tehsil Mandal District Jammu was ordered by the Jammu & Kashmir Pollution Control Committee vide Closure Order No. 174 JKPC of 2025 dated 30-08-2025 for the failure of the project proponent to have valid Consent from the Jammu & Kashmir Pollution Control Committee, and the said closure order has been implemented by the District Administration; and

Whereas, in pursuance of the above closure order, the project proponent made representation to J&K Pollution Control Committee on 01-11-2025, seeking revocation of the closure order No. 174 JKPC of 2025 dated 30-08-2025, against the project on the grounds that the said order has resulted in complete shutdown of casting operations at Casting Yard, which is critical to the successful implementation of the subject project timely being executed under Bharatmala Pariyojana which is regularly monitored at the highest level, by the Project Monitoring Group(PMG)/PRAGATI platform; and

Whereas, the electricity to M/s Shivalaya Construction Company Pvt. Ltd, located at Village Chak Daulat, Tehsil Mandal District Jammu is required to be restored to facilitate the project proponent for operation of other activities for construction of Road project, which does not require consent from the J&K Pollution Control Committee and for installation of Pollution Control Devices/Pollution Control Measures.

Now, therefore, in view of the above, closure order No. 174 JKPC of 2025 dated 30-08-2025, issued against the stone crusher of M/s Shivalaya Construction Company Pvt. Ltd, located at Village Chak Daulat, Tehsil Mandal District Jammu is kept in abeyance to the extent it applies to electricity connection, subject to following conditions:

- i) The project proponent shall not operate the stone crusher during the abeyance period without obtaining a valid consent from the Jammu and Kashmir Pollution Control Committee.
 - ii) The project proponent shall also ensure rectification of deficiencies with regard to Pollution Control Devices/Pollution Control Measures as required and report compliance within two weeks.
- Issued with the approval of the Competent Authority.**


(Dr. R Gopinath), IFS
Member Secretary
JK, PCC Jammu.

No:-JKPC/LSK/ Sc-Jmu/2025/14577-BG

Dated:- 03/11/2025

Copy to the:-

- i). Deputy Commissioner/ District Magistrate, Jammu, for information and necessary action.
- ii). Regional Officer, National Highways Authority of India, Ministry of Road Transport and Highways, Government of India , C/o 315/1, 1st Floor, Channi Himmat, Jammu, with the direction to ensure the compliance of above said conditions.
- ii). Director, Tourism Department, Jammu for information and necessary action.
- iii). Regional Director, Pollution Control Committee, Jammu for information and to ensure that the hotel is not put in operation without obtaining consent from the J&K Pollution Control Committee.
- iv). Chief Engineer, JPDCL, Jammu for information and necessary action.
- v). Chief Engineer, Jal Shakti Department, Jammu for information and necessary action.
- vi). The Executive Engineer, JPDCL, Electric Division, Jammu, for information and necessary action.
- vii). The Executive Engineer, Jal Shakti Department, Division Jammu for information and necessary action.
- viii). Divisional Officer, Pollution Control Committee, Jammu for information and necessary action.
- ix). l/c Web site, J&K Pollution Control Committee, Jammu for uploading the Abeyance order.